

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.05/2017 and
CA NO. 35/2016 IN
CP NO. 70(Chd)/2016**

Navdisha Real Estate Pvt. Ltd. & Ors. ...Petitioners

Versus.

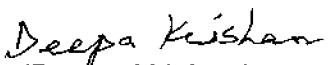
M/s GPI Textiles Ltd. & Ors. ...Respondents

Present: Mr. Manish Jain and Mr. Milan Singh Negi
Advocates for petitioners.
Mr. Aman Bahri, Mr. Vaibhav Sahni and
Ms. Aastha Ray, Advocates for respondents No.1 & 3 to 8.
Mr. Amit Jhanji, Advocate for respondents No.9 & 10.
Ms. Amita Arora, Advocate for respondent No.11.

Arguments inconclusive. Post the matter on 01.03.2017 for arguments. It is made clear that the case would be taken up on day to day basis thereafter.

Learned counsel for respondent Nos.9 & 10 submits that the respondents would file letter from State Bank of India for routing the transactions which have been done through other banks. Let the same be filed by the next date.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

February 15, 2017

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